PROCEEDINGS

OF THE

LEGISLATIVE COUNCIL OF INDIA

Vol. VI

(1860)

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to circumstances which had passed away; but he did not think it necessary to press his objections, and he was well content to allow the Section, in which this Clause was contained, to remain as settled by the Committee. could be no doubt that the Section itself would greatly strengthen the hands of the Executive Government, and that it was a great improvement He regretted the angry to the Bill. feelings to which the discussions upon the Bill had given rise. He hoped that time would produce its usual effect upon them, and he entertained a confident expectation that, when it was found that the practical working of the Bill really afforded to reasonable ground of complaint to respectable people, to whatever section of the community they might belong, the conviction would spread rapidly and so n become general that, in settling the Bill, as it now finally stood, the Council h d act d wisely, judiciously, and justly.

THE VICE-PRESIDENT said, he felt much obliged to the Honorable Member for his remarks as regarded himself. He (the Vice-President) considered it his duty to assist this Council, as far as lay in his power, in preparing and passing laws, and although he might be out-voted on particular Clauses, and was thereby prevented from voting for the third reading of the Bill, he still considered it his duty to assist the Council in making it as complete as possible in other

respects. The question being put, the Coun-

cil divided :--

Ayes 5. Mr. Sconce Mr. Fornes. Mr. Harington.

Nocs 2. Sir Mordaunt Wells The Vice-President.

Mr. Wilson. Sir Bartle Frere.

So the Motion was carried, and the Bid read a third time.

MR. HARINGTON then moved that Sir Bartle Frere be requested to take the Bill to the Governor-General for his assent.

Agreed to. Mr. Harington

POSTPONED ORDERS.

The following Orders of the Day were postponed :--

The Committee of the whole Couneil on the Bill " relating to the transportation of Convicts."

The Committee of the whole Count cil on the Bill "to indemnify officers of Government and other persons in respect of fines and contributions levied, and acts done by them during the late disturbances."

The Council adjourned at 4 o'cl ck on the Motion of Sir Bartle Frere.

Saturday, July 21, 1860.

PRESENT:

The Hon'ble the Chief Justice, Vice Presidenti in the Chair.

Harington, His Excellency the Commander-in-Chief, н. в. Esq., H. Forbes, Esq. Hon'ble Sir H. B. E. A. Sconce, Esq. Rt Hon'ble J. Wilson,

ARMS AND AMMUNITION.

THE VICE-PRESIDENT read A Message, informing the Legislative Council that the Governor-General had assented to the Bill "relating to the manufacture, importation, and solo of Arms and Ammunition, and por regulating the right to keep and use the same, and to give power of disarm ing in certain cases."

INCOME TAX.

THE CLERK presented to the Council a petition from proprietors permanently settled estates the Bengal, Behar, and Orissa, against the Bill "for imposing Duties on Profits arising from Property, Professions, that Trades and Ollices," and stated that to those already it was similar printed.

POLICE (PRESIDENCY TOWNS AND STRAITS SETTLEMENT).

THE CLERK reported that he the received a communication from

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Home Department, submitting a report from the Bombay Government on the Working of Act XIII of 1856 (for regulating the Police of the Towns of Calcutta, Madras, and Bombay, and the several stations of the Settlement of Prince of Wales' Island, Singapore, and Malacca.)

Income

MR. FORBES moved that the above communication be referred to the Select Committee on the Bill to amend that Act.

Agreed to.

INCOME TAX.

The Order of the Day being read for the adjourned Committee of the whole Council on the Bill "for imposing Duties on Profits arising from Property, Professions, Trades, and Offices, the Council resolved itself into a Committee for the further consideration of the Bill.

The blank in Section I was filled up by the insertion of the words and figures "31st day of July 1860," as the day from and after which the Duty of three per cent. was to bo collected and paid.

A verbal amendment was made in Section III by the insertion of words to indicate that roads and canals were to be included in the term "repro-

ductive public works." Two blanks in Section VI were filed up, by the insertion in the first, of the Words and figures "1st day of August 1860," as the commencement of the first year of assessment, and hathe second, of the words and figure lst day of August" as the commencement of every subsequent year of assessment.

Section XI provided for the appointment in the Presidency Towns and Straits Settlement of Commissioners not in the service of Govern-

MR. FORBES moved the addition of the following words, providing for the remuneration of the Non-official Commissioners :-

"The local Government may grant to such Commissioners in the Presidency Towns and be in the Straits Settlement as may not in the Straits Settlement as may not he in the Straits Settlement as me in the service of Government, such fee or remanded by the temineration as may be approved by the Governor-General of India in Council.

The Motion was carried and Section as awended then passed.

Unimportant amendments, for the most part verbal, were carried in Section XXXVII, LIX and LXXX, and in Rule 1 of Section XCVII.

Ru'e 4 required persons in receipt of rents and profits of lands and houses, other than lands paying revenue direct to Government under settlements subject to revision, to make returns and to be chargeable with actual profits.

After some verbal amendments in the rule, Mr. Wilson moved the addition of the following words :-

" And every such return and rent roll shall be filed in the Collector's Office, and shall be conclusive evidence against the person making such return in any suit for the recovery of rent as to the amount payable by any tenant included in such rent roll for the period to which such return applies, and shall also be conclusive evidence against him in all other actions or suits, unless it shall be proved to the satisfaction of the Court or Officer before whom such return and rent roll is offered in evidence that any statement contained the ein is erroneous, and that the error arose from accident and not from any fraudulent intention, in which case the said Court or Officer shall not be bound to treat the same as conclusive.

Agreed to.

Rule 13 allowed no deduction from the assessment of any land or house, unless expressly authorized in writing,

MR. WILSON moved the addition of the following proviso : -

" Provided it shall be lawful for the local Government to authorize a deduction to be made in respect of any extraordinary or unusual charge to which the property is subjected."

The Motion was carried, and the Section as amended then passed.

A verbal amendment was made in

Rule 46 of Section XCVIII.

The blank at the end of Rule 1 of Section XCIX was filled up with the words and figures " 1st day of August ". 1860," as the date from which in crest, annuities, and dividends should be chargeable.

Verbal amendments were made in Sections CXVIII, CXXVI, CXXVII,

CXXIX, and CXLII.

Section CLXXXIV provided as follows :-

" If any claim shall be made to or in respect of any immoveable property attached under the provisions of this Act, the claimant shall deposit in the hands of the Collector or Commissioners the amount of the duty in respect of which the attachment was issued, or give security to the Collector or Commissioners for the payment of the same, in the event of his not establishing his right in a civil suit. sale shall be stayed pending such suit. Such suit shall be commenced within one year from the date of the attachment, and unless it be brought within such period, the suit shall not be entertained."

Mr. WILSON moved the addition of the following words:-

" In the event of the claimant failing to establish his claim, if any deposit shall have been made, it shall be forfeited in satisfaction of the Duty, and if security shall have been given, the amount shall be levied in the manner provided for arrears of Duty under this

The Motion was carried and the Section as amended then passed.

Verbal amendments were made in Sections CXCIII and CXCIV.

Section CXCIX was omitted as unnecessary.

A verbal amendment was made in Section CC.

Section CCI provided as follows :-

"Every person who, with the intention of inducing any Collector, or any other Officer employed to carry out the provisions of this Act, to refrain from exercising any of the lawful powers vested in such Collector or other Officer under the authority of this Act, or with the intention of inducing any person liable to pay any Duty under this Act, to refrain from making any return or declaration, or doing any act. or making any payment required by this Act, shall assault, or make a show of assaulting, or shall wrongfully restrain, or attempt wrongfully to restrain, or shall overawe by means of an unlawful assembly. or attempt to so overawe any such Collector or other Officer, or any such other person as aforesaid, shall be liable to a sentence of imprisonment, with or without hard labor, for a period not exceeding twelve months, or to a fine not exceeding five hundred Rupees, or to both, such fine being commutable, if not paid, to a further period of imprisonment not exceeding twelve months."

Mr. WILSON moved the insertion of the following words after the word "atoresaid" and before the words " shall be liable," &c., at the end of the Section.

"And all persons who shall combine by the closing of shops or otherwise to induce, or who shall do any act with intent to induce any other person or persons to break the public peace, or otherwise to obstruct the operation of this Act."

The Motion was carried and the Section as amended then passed.

Section CCX VI (among other things) provided that persons assessed at less than the proper assessment by frau dulent removal or fraudu'ent disposition of property, should be charged treble the difference in addition to the assessment.

After a verbal amendment— MR. WIL-ON moved the addition of the following words: -

And shall also be liable to be imprisoned with or without hard labor for a period not excooding two years, and to a fine not exceeding one thousand Rupees."

The Motion was carried, and the Section as amended then passed.

moved the intro-Mr. WILSON duction of the following new Section after Section CCXLV :-

"No suit, action, or other proceeding and be commenced or prosecuted against any person for anything done in pursuance of this Act, without con-Act, without giving to such person a months previous notice in writing of the intended action and of the course of the german and of the course of the german action action and of the course of the german action ac action and of the cause theroof, nor after expiration of these expiration of three months from the accrual of the cause of action or other proceeding.

Section CCXLIX provided for the commencement and continuance of the

Several amendments were passed among which was one fixing the date and the commencement of the Act from that after the 21 after the 31st July 1860, and another limiting the limiting the operation of the Act to five years ending 1st August 1865.

The title was passed as it stand; and the Council having resumed is sitting, the 12:11 sitting, the Bill was reported.

TRANSPORTATION OF CONVICTS.

MR. HARINGTON moved that a Conneil the Conneil resolve itself into a Committee Committee upon the Bill "relating to the Transportation of Convicts." Agreed to.

The Bill passed through the Committee without amendment, and the Council having resumed its sitting, was

INDEMNITY.

MR. HARINGTON moved that the Council resolve itself into a Committee upon the Bill "to indemnify Officers of Government and other persons in respect of fines and contributiens levied, and acts done by them during the late disturbances," and that the Committee be instructed to consider the Bill in the amended form in which the Select Committee had recommended it to be passed."

Agreed to.

MR. SCONCE said that the Council Ras already aware he had not concurred with the majority of the Select Comhittee in reporting upon this Bill, and as he was opposed to the further progreens of the Bill, he was desirous now of stating his objections to the Council. It was to him a matter of much regret that he could not adopt the Bill in the form in which it now stood. When the Bill was read a second time, he stated his objections, and he had now little to add to what he then

In rising now, it was less his purpose to attempt to persuade the Council to explained with him than simply to The plain the grounds of his objections. The Bill, as the Council would ob-Serve, contained two Sections. first he believed had this effect; all benefices and contributions that had been imposed subsequent to the 10th May 1857, on any account whatever, Were condoned by this Bill. In the earlier Portion of the Section a limitation seemed to be assigned to the acts conassumed to have been imposed with respect to have been impounded to have been ment to the destruction of Government the effect ment or other property, but the effect of this limitation was changed by the Words immediately following, which indemnified the levying of any contribution, for whatever purpose, with the sanction of Government, it had been therefore, imposed to him, therefore, that it seemed to him, therefore, that the words "on any other account"

were a great deal too wide. Again, the second Section extended to acts of any kind done since the 10th May 1857 in connection with the late disturbances. fact covered the imposiand in tions of the first Section. Here the words were of the largest kind: and not only were the doers of the acts to be indemnified, but the Section went so far as to confirm and make them valid, that is, this Council would give validity to acts of which it knew nothing. Both Sections seemed to him much too large to be adopted by the Council.

Another objection which he entertained to the Bill was this, that the Sections were not sufficiently specific as to the time when the acts to which the Bill related might have been By the terms of the Bill, the acts proposed to be indemnified might be done down to that very moment. Now, while he entirely agreed as to declaring a penal indomnity to the proceedings necessitated while mutiny and rebellion prevailed throughout the country, he was not satisfied that the same law should be brought down to the present time. He observed that various Acts passed in 1857-58 were framed so as to most the particular emergency for which each was requiredas for instance, the Arms Act, the Act relative to escaped Convicts, the Act for the punishment of Heinous Offences, and more particularly Act X of 1858, which permitted the levying of contributions for rebellion, harboring offenders, and almost every nameable hein-It appeared therefore ous offence. that the local officers, knowing the limitation which this Council had, on repeated occasions, placed on their proceedings, might well be expected to have regulated their conduct by confining themselves to the exercise of the extraordinary powers which the Logislature had thought adequate to the circumstances of the times. was with reluctance that he offered any opposition to this Bill, but his opinion being as it was, he could not refrain from signifying his disapproval of it.

Lastly, it seemed to him that the objectionable character of the Bill was

further shown by its extension to all the Presidencies. He need remind the Council that the rea ons shown for the introduction of the Bill applied to the North-Western Provinces So far as he knew, no desire had been expressed by the Bengal Government hat the acts of its officers should be indemnified. He might, he believed, say the same as to the Presidencies of Bombay and Madras. Now, while a demand was made to indemnify on us acts done beyond the law, acts done in times of trouble and in times of peace, fee ing that a certain degree of stigma did attach to the illegality to be condoned, it seemed to him to be the more necessary that we should be guarded as to the terms of the Bill, and the Provinces to which it was to be applied: in fact, that, applying the law according to the acts done in a particular Presidency, we should justify their illegality on the ground of the emergent circumstances of the time which called for them.

These were his reasons for opposing the further progress of the Bill.

MR. HARINGTON said, his Honorable frient the Member for Bengal did not appear to have brought forward any new arguments against this Bill, but to have confined hims If, in a great measure, in the remarks which had just fallen from him, to the objections which he took to the Bill when the principle of it was debated on the Motion for the second reading. On that occasion, he (Mr. Harington) endeavored to answer those objections, and as the Council allowed the Bill to be read a second time, he considered that he was justified in assuming that they were satisfied of the necessity of giving to the Government of the North-Western Provinces, for whose protection the Bill was chiefly designed, the full amount of indemnity which the Bill provided He would not occupy the time of the Council by repeating what he had said in support f the Bill when he moved the first found, or again on the Motion for the second reading; but in reference to some of the remarks which had fallen from the Honorable Member for

Bengal, he would observe that extraordinary times called for extraordinary action, and that extra rdinary acts on the part of the Executive Government often required special and excep. tional legislation, which was necessary, and, when the necessity was established. was always allowed, in order to prevent inconvenient the obvously quences which would result if act committed at such times were per mitted to be called in qu stion and mad the subject of judicial investigation tigati n. In the present case, he would merely reiterate what he had formerly namely that no one could doubt the bond fide character of the acts which this Bill was intended to cover or that they were considered absolute ly necessary for the restoration of publie tranquillity, and the re-establish ment and maintenance of our rule; and that he felt quite sure that the Council would not consent to sit in judgment upon any of the measures resurted to by the Government of the North Western Povinces and its Officers or the accomplishment of those objects allow those measures to be enquired icto by the ordinary Courts of in country, with a view to determine each case whether the measure was justifiable and necessary, or otherwise. The Honorable Ment ber for Bengal complained that and Bill was drawn in too large terms, the that it applied to other places than hich North-Western Provinces for which alone a Bill of this nature was required if but he had moved no amendments. it could safely be said that the Bill rest not required for any parts of the Lover Provinces of Bengul, or for any places Madras or Bombay, be wind Harington) should have no objection to the and to the application of the Bill prolimited to the North-Western vinces.

Ma. FORBES said that he had spoken on the second reading of for Bill, and supported the necessity member for Bengal now desired to Member for Bengal now desired to restrict the operation of the Bill to restrict the operation of the of the the North-Western Provines of the Presidency of Bengal, but in the (Mr. Forbes) could not concur.

It was no doubt true that the late rebellion had very little effect in the southern part of India, but still there had been some disturbances in North Canara, a district which bordered on the foreign territory of Goa, and on the Southern Mahritta country, and it had been found necessary to put in force the exceptional laws which had been passed in 1857. He had no reason to believe that any illegal acts had been committed by the Officers employed to enforce the law in Canara, for which a Bill of indemnity was necessary; but still he would not consent to shut them out from the benefit of such a law, when brought into this Council, to He generally applicable to all India. He for one, therefore, should not support any Motion which might be made to restrict the operation of the Bill to the North-Western Provinces of Bengal.

Indemnity

THE CHAIRMAN said, if the Honorable Member for Bengal considered any words in the large, it would be better for him to Shagost any amendment which would that the effect of qualifying or limiting them, than to oppose the Bill alto-Rether. The Honorable Member had taken exception to the words "or on any other account" in Section I as being too wide. Probably the addition of the Words "connected with the late disturbances" would meet the Honorable Member's objection. He (the Chairman) did not think it to be the intention of the Act to indemnify Public officers and other persons from all acts whatever done after the mutifrom whatever done have from the was intended only to protect them from any proceedings in respect of acts done with the sanction of Government connected with the disturbances. It appeared to him that the acts of public Officers acting in such an emergency ought not to be too closely scrutinised Hethonght that the words "sanctioned Covernor ratified by the Executive Covernment, were an ample safeguard and a and were an ample sateguard.....
It was limitation of the indemnity. It was not intended to authorise The new levy of fines or penalties. The Act was lestricted to cales in which fines that almost to cales in which fines had already been actually levied. He

considered that the word, as they now stood, were sufficiently clear; but if the Honorable Member entertained any doubt upon the point, and considered that the Section, as at present worded, might be understood to authorize Officers to continue levying such fines or assessments not warranted by law, he Chairman) had no (the objection to propose the addition of the following proviso to Section I:-

" Provided that nothing in this Act shall authorise the levy of any fine, penalty, assessment, or contribution not already levied."

Then, with regard to Section II, it did not apply to all future acts as supposed by the Honorable Member. It merely provided as follows:-

" All acts done since the 10th day of May 1857, in connection with the late disturbances, by Officers of Government or by persons acting under their authority in pursuance of an order of Government or otherwise, or which shall have been or shall be ratified by the Executive Government, are hereby confirmed and made valid, and all such Officers of Government and persons as aforesaid are hereby indemnified and discharged from liability in respect of such acts."

It appeared to him (the Chairman) that, in the printing of the Bill, the words "or oth rwise" had by mistake been inserted after the word " Government" instead of after the word "authority." [Mr. Harington The object of assent. signified their insertion was to include per-Gothe service of sons not in vernment, who had afforded valuable assistance in suppressing the mutiny. He thought it would be very hard to expect such persons to be proceeded with according to law for such acts of public service. There were many gentlemen not in the service of Government who took a very active part in the suppression of the mutiny. Some of them acted under the authority of Government. Others again might have acted without such authority, and according to their own discretion. He thought that, if the Government chose to ratify the acts of such persons, they were just as much entitled to protection as the Officers of Government, or as if they had acted

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under the authority of Officers of Go-They had done their best vernment. to put down the mutiny, and we should be doing a great injustice if we were not to extend the indemnity to them. It was for that reason that he had suggested the introduction of the words "or otherwise," but unfortunately by an error of the printer they had been inserted in the wrong place. would of course be set right.

The Honorable Member then objected to including the other Presidencies in the Bill, upon the ground that it might imply that acts had been committed which were contrary to law. Did he seriously mean to say that, as the representative of the Bengal dency, he wished to exclude the Officers under his G vernment from the provisions of the Bill?

Mu. SCONCE said, his objections were not to acts done during the mutiny, but to acts done after the local Governments knew they were doing wrong. Allusion had often been made of late to Her Majesty's Proclamation. That was published at the close of 1858, and he could not help thinking that the tendency of the present Bill was to justify acts that had been done contrary to the spirit of the announcement made in the name of Her Majesty. The Bill. however, condoned all acts, even those done beyond the law within the last three months. It was because of this indefinite extension of the law that he objected to the Bill. Looking upon the measure as a recognition of illegal acts, he had said that he had no reason to believe that the Bengal Government required any indemnity for its Officers, and therefore the wide and universal scope of the Bill seemed to him the more objectionable.

CHAIRMAN THE said that, regard to the extension of the protection to a period later than the Queen's Proclamation, the Honorable Member for Bengal would recollect that considerable disturban es were going on long after the time when that Proclamation had been published. lately as 1859 the rebellion was not ended in Shahabad, where it was necessary to clear the jungle in order

to disperse the rebels; and acts might have been done at that time and also in many other places where the rebellion existed long after the proclama tion, which required indemnity just as much as those which had been committed before the proclamation.

The Honorable Member had urged in support of his argument that a period of three months and more had elapsed during the publication of the It appeared to him that that Bill. was one of the strongest arguments against the objections of the Honorable Member, for, notwithstanding the Bill had been published for general information during that period, not a single petition had been presented against the Bl, and he was not aware that a single action had been commenced by any per son who considered himself aggrieved He (the Chairman) thought the Bill ought to be passed and extended to the whole of India. would let by-gones be by-gones in all parts of India alike. He did not her derstand that the Honorable Member asked for the exclusion of Bengal, and he did not think that the Honorable Member could fairly object to the including of the Presidences of Marian and P. dras and B mbay, if the Act were to extend to the North-Western Pro-

The amendments proposed by the Chairman in Sections I and II were then severally carried; and the Council having resumed its sitting, the Bill was reported.

EMIGRATION TO NATAL.

SIR BARTLE FRERE said that, of the Orders of the Day for the Tally, the Rill " -- 1 July, the Bill " relating to Emigration to the British C to the British Colony of Natal schools down for Committee of whole Council, but could not be proceeded with on that with on that day owing to the late the at which the Council adjourned. Bill was perfectly identical with the other Rills for the other Bills for the same purpose relations to other Cal ing to other Coloni s. He under hard moreover that a person had arrived here from Natal Company of the from Natal for the purpose of carries out the object. out the object of the Bill; and is to Council had Council had no objection, he (Sir

Bartle Frere) would wish to proceed with it to-day. He therefore begged to propose a suspension of the Standing Orders.

MR. WILSON seconded the motion, which was put and carried.

SIR BARTLE FRERE then moved that the Council resolve itself into a Committee on the Bill.

Agreed to.

The Bill passed through Committee without amendment; and the Council having resumed its reported. sitting,

INCOME TAX.

MR. WILSON moved for a suspension of the Standing Orders, to enable him to move the third reading of the Bill for imposing Duties on Profits arising from Property, Professions, Trades, and Offices."

SIR BARTLE FRERE seconded the Motion, which was put and

MR. WILSON then said that, in moving the third reading of this Bill, he should have been happy, if time and the state of his health permitted, neasures which the Government had adopted to reduce the expenditure of the Country. When he explained the Views of the Government on the 18th February last, he pledged the Government on the figure of the first taxes, went that, while imposing new taxes, every effort would be used, not only to inprove the character and efficiency of our establishments, but also to reduce expandi expenditure in every possible way. Several inensures had already been adopted in chiects, ed in order to carry out those objects, and, upon the whole, he might venture to say that those measures were working satisfactorily. When the Licensing Bill should be Council, should next come before the Council, he would be better able to state at length the results of some of those measure allow this measures. But he could not allow this Bill to pass without returning his most valuable thanks to the Council for the valuable assistance which he bad received c ceived from them in the preparation of Honorable and learned Vice-President taken in for the great pains he had taken in perfection pains he had taken in perfecting this measure, and so also every this measure, and so f this every Honorable Member of this

It was a source of great Council. satisfaction both to himself and the Government to beerve that a Bill containin so many Sections as this did, and in which several amendments had been made, should have passed the Council not only unchanged in its main provisions, but without a single division from first to last having taken place. As he had said before, he would, on a future occasion, enter at greater length into the measures adopted by the Government for rendering more effective and more economical the administration of India. He begged to move now that the Bill be read a third time and passed.

THE VICE-PRESIDENT he could not allow this Bill to be read a third time and passed without recording his opinion upon it. The Bill, he must say, had his entire concur-The Right Honorable gentleman had fully satisfied the Council as to the inability of Government to carry on the administration of the country without additional taxation, and it appeared to him (the Vice-President) that, of all the taxes that could be devised, the present would be found to be the most just and least objectionable, as every man would be called upon to contribute to the State according to his means, and no more. With regard to the poorer classes, he thought this tax must necessarily benefit them, as the condition of the country would improve according as its finances were put on a wholesome and sound footing. He had one remark to make however with regard to that part of the Bill which affected landholders under the permanent settlement. He so entirely concurred in all that had fallen from the Right regarding the Honorable Member justness of taxing proprietors of permanently rettled estates, that it was scarcely necessary for him to say any But having thing on the subject. written a Minute some years ago, and it having been intimated to him on a former occasion that his opinion now # was different from that expressed in the Minute in question, he would take this opportunity of saying that, having referred to the Minute and bestowed upon it careful consideration, he had come to the conclusion that his opinions

on both occasions were entirely consistent with each other. As he said before. every Minute had reference to the particular subject under discussion at the time it was written. That Minute was written on the subject of taxing zemindars fr the purpose of maintaining chowkeydars. The latter was an exceptional measure, while the Income Tax was a general tax affecting the whole country. The question then was as to taxing the zemindars alone, and he certain'y thought that, in so doing, the Government would be violating the promise they had made at the time of the permanent settlement. The following was what he said :-

"It is clear that, according to the engagoment entered into at the time of the perminent settlement, the jumma then fixed cannot be altered. It was declared by the Governor-General in Council, that the zemindars and other proprietors of land and their heirs would be allowed to hold their estates at such assessment for ever (See Regulation I of 1793, Section IV), and that the orders fixing the amount were to be considered irrevocable and not liable to alteration by any persons whom the Court of Directors might appoint to the administration of the affairs of the Company (Section VII). At the conclusion of the permanent settlement, the Governor-General in Council expressed his confidence that the proprietors of land, sensible of the benefits conferred upon them by the public assessment being fixed for ever, would exert themselves in the cultivation of their lands, under the certainty that they would enjoy exclusively the fruits of their own good management and industry, and that no demand would ever be made upon them for an augmentation of the assessment in consequence of the improvement of their estates (Regulation I of 1793 Section VII). The same principle which prevents an augmentation of the assessment, equally precludes the taxation of the owners in respect of the rent or produce of their estates.

That was with reference to a Bill to tax them and them alone, and not with reference to a Bill for taxing the whole community. He could not add anything to the clear and lucid statement of the Right Honorable Gentleman. He (the Vice-President) would only say that he retained the same . opinion now which he expressed on that occasion, namely, that the Go-vernment had bound themselves not to raise the jummas of the proprietors of permanantly settled estates as a separate and independent body; but he must add that, having looked into the case carefully, he thought that landholders under the permanent settlement were justly liable to the Income Tax.

He must congratulate the Right Honorable gentleman on the succession which had attended his labors in Although getting through this Bill. he had lost a few months in account plishing the work, yet great advantage would result from the great labor which had been bestowed on the by the Right Honorable measure Gentleman and by the Honorable Members who represented the different Presidencies, and whose knowledge of the circumstances of the several Prosidencies qualified them to advise as to the best system to be adopted for working the Act. Every Honorable Member with himself had done his best, and had endeavored to give his most hearty co-operation. He must say that the thanks of every one due to the Government for their per his severance in carrying through this measure, notwithstanding the great difficulties they lately had to contend with He thought that, when people found this measure to be fair and just, no ill pediment would be offered to the carry ing out of the provisions of the Bill But of this he was sure that, if any obstruction were thrown in the way of the vernment, this Council would be firm in giving their assistance to the Government in and ment, in order to put the finances of the country on a proper and wholesome footing.

The Motion was then carried, and the Bill read a third time.

EMIGRATION TO NATAL.

SIR BARTLE FRERE moved that the Bill "relating to Emigration be to the British Colony of Natal" be read a third time and passed

The Motion was carried, and the

Bill read a third time.

DEBTORS AND CREDITORS. THE VICE-PRESIDENT (in seed seed of Six and CREDITIONS) absence of Sir Mordaunt Wells) moved that the Bill to that the Bill "for facilitating arrange" ments between Debtors and Creditors be referred be referred to a Select Committee Sir consisting of Mr. Harington, Mordaunt Wells, and the Mover.

Agreed to.

EMIGRANT VESSELS.

SIR BARTLE FRERE moved that the Bill "relating to vessels carrying Native Passengers to the British Colonies" be referred to a Select Committee, consisting of Mr. Sconce, Mr. Forbes, and the Mover.

Agreed to.

X INCOME TAX.

Mr. WILSON was instructed (on his own Motion) to take the Bill "for imposing Duties on Profits arising from Property, Professions, Trades, and Offices" to the Governor-General for his assent.

EMIGRATION TO NATAL.

SIR BARTLE FRERE was instructed (on his own Motion) to take the Bill "relating to Emigration to the British Colony of Natal" to the Governor-General for his assent.

SALE LAW.

Mr. HARINGTON moved that a communication received by him from the Government of the North-Western Provinces relating to Act I of 1815 and the Revenue Salo Law passed last year, be laid upon the table.

Agreed to.

PAPER CURRENCY.

Mn. WILSON gave notice that he Would, on Saturday, the 28th Instant, move the second reading of the Bill for the introduction of a system of Paper Currency."

The Council adjourned at 4 o'clock on the Motion of the Commander-in-

Chief.

Saturday, July 28, 1860.

PRESENT:

The Hon'ble the Chief Justice, Vice-President. Hon'ble Sir H. B. E. A. Sconce, Esq., Frore, H.B. Harington, Esq. H. Forbes, Esq., Hon'ble Sir M. L. Wolls,

INCOME TAX AND EMIGRATION TO NATAL.

Messages, informing the Legislative VICE-PRESIDENT

Council that the Governor General had assented to the Bill "for imposing Duties on Profits arising from Property, Professions, Trades, and Offices," and the Bill "relating to Emigration to the British Colony of Natal."

Rents.

THE VICE-PRESIDENT regretted to state that Mr. Wilson was prevented by indisposition from attending the Meeting of the Council to-day, and had requested him to postpone the motion (which stood in the Orders of the Day) for the second reading of the Bill " to provide for a Government Paper Curroncy" until next Saturday. There not being the quorum required by law for a Meeting of the Council for the purpose of making laws, the Meeting could not proceed with the other Orders of the Day, and must, therefore, be adjourned until Saturday next, unless otherwise ex rosely appointed. It being considered desirable, however, that the consideration of the Bill " to consolidate and amend the law relating to Stamp Duties" should be resumed on Monday or Tuesday evening next, he (the Vice-President) would suggest that next Tuesday evening, at half past 8 o'clock, would be the more convenient time for Sir Mordaunt Wells and himself to attend.

The Council accordingly adjourned at half past 11 o'clock to next Tuesday evening, at half past 5 o'clock, on the Motion of Sir Bartle Frere.

Tuesday Evening, July 31, 1860.

PRESENT:

The Hon'ble the Chief Justice, Vice-President, in the Chair.

Hon'ble Sir II. B. E. H. Forbes, Esq., Frero, Rt. Hon'ble J. Wilson, A. Sconce, E.q., and Hon'ble Sir M. L. H. B. Harington, Esq., Wells.

RECOVERY OF RENTS.

THE CLERK presented to the Council a Petition from Bancemadhub Mittor, Native Inhabitant of Goatullee, in Zillah Nuddea, in the Province of Bengal, relative to a modification of Sections XXIII and XXX of Act X of 1859 (to amend the law